

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. During the month of July, 1977, Caltex Oil Refining (India) Limited at Visakhapatnam had to resort to an unscheduled shut-down on account of delay in the receipt of crude.

(b) Crude was delivered to the Refinery after a few days and the Refinery has since come back on stream. No shortage of petroleum products in the area fed by the Refinery has been felt because of the said shut-down.

उदयपुर और अहमदाबाद के बीच रात्रि गाड़ी चलाया जाना

5889. श्री भानु कुमार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उदयपुर से अहमदाबाद तक जाने वाली गाड़ी उदयपुर तथा नाथद्वारा पर्यटन केन्द्र होने के कारण तथा आदिवासी क्षेत्र को लाभान्वित करने के लिए चलाई गई थी; और

(ख) रेल विभाग इसी मार्ग पर यात्रियों की सुविधा के लिए रात्रि गाड़ी क्यों नहीं प्रारम्भ कर रहा है ?

रेल मंत्री (प्रो० मधु बंडवले) : (क) जी, हाँ ।

(ख) वाणिज्यिक दृष्टि से औचित्य न होने और उदयपुर और हिम्मत नगर खण्ड की बीच रात्रि में काम न होने के कारण ।

12.03 hrs.

PAPERS LAID ON THE TABLE

REPORTS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, 1969

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table.—

- (1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report (Hindi version) under section 21(3) (b) of the said Act in the case of M/s. India Pistons Limited, Madras and the Order dated the 21st June, 1975 of the Central Government thereon.
 - (ii) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Philips India Limited, Bombay and the Order dated the 5th July, 1975 of the Central Government thereon.
 - (iii) Report (Hindi version) under section 21(3)(b) of the said Act in the case of M/s. Atul Products Limited, Ahmedabad and the Order dated the 31st October, 1975 of the Central Government thereon.
 - (iv) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Anil Starch Products Limited, Ahmedabad and the Order dated the 9th January, 1976 of the Central Government thereon.
 - (v) Report (Hindi version) under section 21(3)(b) of the said Act on the proposal of M/s. Philips India Limited, Bombay for effecting substantial expansion in the manufac-

ture of General Lighting Service Lamps and Fluorescent Tube Lamps and the Order dated the 3rd May, 1976 of the Central Government thereon.

- (vi) Report (Hindi and English versions) under section 21(3) (b) of the said Act in the case of M/s. Gabriel India Limited, Bombay for effecting substantial expansion in the manufacture of shock absorbers and the Order dated the 27th November, 1976 of the Central Government thereon.
- (vii) Report under section 22(3)(b) of the said Act in the case of M/s. WIMCO Limited, Bombay for establishment of a new undertaking for manufacture of industrial explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
- (viii) Report under section 22(3)(b) of the said Act in the case of M/s. Indian Explosives Limited, Calcutta for establishment of a new undertaking for manufacture of commercial blasting explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
- (ix) Report under section 22(3)(b) of the said Act in the case of M/s. Maharaja Shree Umaid Mills Limited, Pali Marwar (Rajasthan) for establishment of a new undertaking for manufacture of industrial explosives and accessories and the Order dated the 28th February, 1977 of the Central Government thereon.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of

the Reports and the Orders of the Central Government thereon mentioned at items (1) (vii) to (ix) above.

[Placed in Library. See No. LT—886/77].

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STATEMENT BY THE MINISTER OF LAW ABOUT ALLEGED INTERFERENCE WITH JUDICIARY BY TWO KARNATAKA MINISTERS

SHRI VAYALAR RAVI (Chirayinkil): Sir, I call the attention of the Minister of Law, Justice and Company Affairs to the following urgent matter of public importance and I request that he may make a statement thereon:

“The reported statement made by him naming Shrimati Eva Vaz and Shri K. D. Naiker as the two Karnataka Ministers who sought to influence and interfere with judiciary and the reported denial of this by the Karnataka Ministers”.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr. Speaker, Sir, in April 1977, the Chief Justice of Karnataka High Court at a Reference, while paying a tribute to Shri D. Noronha, a retired Judge of the Karnataka High Court who had died, stated that in a criminal case pending in the High Court, one or more Ministers had approached the Judges before whom the case had been posted for hearing. The Chief Justice thereupon asked Justice Noronha if he would hear the case even if pressures were brought by Ministers. Justice Noronha agreed and after deciding the case told the Chief Justice that he had been approached by a Minister.